

**National Green Tribunal
Principal Bench
Faridkot House, Copernicus Marg,
New Delhi - 110001**

NGT(PB)/RG/2018/88

January 30, 2019

OFFICE ORDER

With the approval of the Competent Authority, it is hereby directed that:

1. No adjournment shall be granted unless an Adjournment application as per in Annexure A is moved in advance prior to the date of hearing.
2. Adjournment shall be granted only for valid reasons upon satisfaction of the Tribunal.
3. No adjournment shall be granted to a party more than three times during the hearing of a case.
4. The case shall be listed on the adjourned date notified by the Registry. However, ordinarily no case shall be adjourned for a period of more than 15 days.
5. If the Tribunal deems appropriate costs may also be imposed for the adjournment.

This issues with the approval of the Competent Authority.

To:

1. All Registrars, Zonal Benches
2. Court Masters of Court No. 1 & 2, NGT, PB, New Delhi

Copy to:

1. PPS to Hon'ble Chairperson
2. PS to Registrar General/Guard File NGT
3. President NGT Bar Association
4. Dy. Registrar (Administration)
5. Consultant (Admin./Pro)
6. File Concerned
7. NGT Bar Notice Board
8. NGT Notice Board
9. NGT Website

(S.K. Pattanaik)
Registrar

(S.K. Pattanaik)
Registrar



BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

APPLICATION FOR ADJOURNMENT

To,

The Deputy Registrar (Judicial)
National Green Tribunal
New Delhi

Sir,

Kindly Postpone the hearing of the case/s particulars whereof are given below:

1. Case No.:
2. Is it admission or after notice Misc. of final hearing matter :
3. Name of the Applicant/Appellant :
4. Name of the Respondent :
5. Name of the advocates for both the parties in proper sequence with their signature in token of consent for adjournment :
6. Name of the Court with date which dealt with the matter on the last hearing :
7. Next date of hearing :
8. Reason for Adjournment
9. No. of adjournments already taken :
10. If their interim stay in the matter :
11. Date of which the matter is sought to be Postponed :
12. Order of the Deputy Registrar (Judicial)
Re : Postponement of the matter :

I understand that this application is no guarantee for adjournment. Acceptance of the application is subject to satisfaction of the Tribunal.